

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ACCORD INDUSTRIES LIMITED


RELEVANT PARTICULARS		
1.	Name of corporate debtor	Accord Industries Limited
2.	Date of incorporation of corporate debtor	21.01.2003
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30007GJ2003PLC041867
5.	Address of the registered office and principal office (if any) of corporate debtor	Alindra Plot No. 15, Alindra GIDC, Manjusar, Savali, Vadodara - 391 775.
6.	Insolvency commencement date in respect of corporate debtor	26.07.2019 (order received on 09.09.2019)
7.	Estimated date of closure of insolvency resolution process	21.01.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ravi Kapoor Registration Number: IBBI/IPA-002/IP-N00121/2017-18/10290
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad- 380 006. E-mail: ravi@ravics.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad- 380 006. E-mail: ipaccord@ravics.com
11.	Last date for submission of claims	23.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: 402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad-380 006.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Accord Industries Limited on 26.07.2019 (order received on 09.09.2019).

The creditors of Accord Industries Limited are hereby called upon to submit their claims with proof on or before 23.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


(Ravi Kapoor)
Interim Resolution Professional
Accord Industries Limited
IBBI/IPA-002/IP-N00121/2017-18/10290

Date: 09.09.2019
Place: Ahmedabad